

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4862**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

POLICE REFORMS

**4862. MS. S JOTHIMANI:
SMT. ROOPKUMARI CHOUDHARY:
SHRI JAGANNATH SARKAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of police modernization initiatives, including the allocation and utilisation of funds under the Modernisation of Police Forces (MPF) Scheme and State-wise including West Bengal and Kolkata;

(b) whether the Government is considering police reforms to improve accountability, transparency, and efficiency, and if so, the details of proposed changes, State-wise including West Bengal;

(c) whether the Government provides guidelines and financial assistance to the States for organisaiton, modernisaiton and training of their police forces and if so, the details thereof, if so, during the last 5 years State-wise including West Bengal;

(d) the steps taken to implement Supreme Court directives on police reforms including measures for independent police oversight and fixed tenure for officers;

(e)The status of initiatives to improve police infrastructure including modern weapons, surveillance technology, smart policing initiatives and better working conditions for personnel;

(f) whether the Government has received any proposals from the Government of West Bengal for additional assistance in police modernisation, and if so, the details thereof; and

(g) the steps taken to improve working conditions including gender-sensitive infrastructure, maternity benefits, childcare support and prevention of workplace harassment?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a), (c), (e) and (f): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The efforts of the States/Union Territories (UTs) for equipping and modernizing their police forces are being assisted by the Central Government under the scheme of "Assistance to States & UTs for Modernization of Police (ASUMP)" [erstwhile scheme of 'Modernization of State Police Forces (MPF)']. Modernization of police forces is an ongoing and continuous process.

The objective of the ASUMP scheme is to equip the State/UT police forces adequately through development of relevant infrastructure. The focus of the scheme is to strengthen police infrastructure at cutting edge level by equipping the police stations with the required modern technology, weaponry, communication equipment etc. along with construction of police stations in all the States/UTs.

Each year, States/UTs formulate Action Plans as per their requirements and strategic priorities and these Action Plans are considered by the High Powered Committee (HPC) in the Ministry of Home

Affairs. Subsequently funds are released in accordance with the Department of Expenditure, Ministry of Finance's release guidelines issued from time to time.

The State/UT wise budgetary allocations, releases and utilization certificate received under the ASUMP scheme during the last 5 years is at Annexure.

Releases to States/UTs have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates (UCs) and where release exceeds allocation, the same is on account of releases made for incentivizing better police performance etc.

The State Government of West Bengal had high unspent balances (central share) of around of Rs. 69 cr. as on 01.04.2022, Rs. 39 cr. as on 03.04.2023 and Rs. 11 cr. as on 05.04.2024. Accordingly, the State was not eligible for release of funds for several years at a stretch as per the guidelines for release of funds under Centrally Sponsored Schemes to State Governments, issued by the Department of Expenditure.

In the FY 2024-25, Rs. 6.505 cr. of Central share was released on 26.09.2024 to the State Government of West Bengal on receipt of some UCs. As on date the State has unspent balance (Central Share + State Share) of Rs. 12.504 cr. (including this year's release). The State Government of West Bengal is yet to submit its utilization certificates to enable this Ministry to release further tranches.

Further, in FY 2024-25, the Department of Expenditure, Ministry of Finance has notified the umbrella scheme of 'Modernization of Police Forces' of the Ministry of Home Affairs to be implemented in the SNA SPARSH model in a phased manner. The Department of Expenditure, Ministry of Finance, vide OM dated 21.05.2024 has notified West Bengal to be covered under the new SNA-SPARSH (a new fund flow mechanism of real time and integrated quick transfer) Model. Ministry of Home Affairs, from time to time (letter dated 11.07.2024, 29.10.2024, 09.01.2025 and email dated 06.02.2025), has requested the State Government of West Bengal to implement the SNA-SPARSH Model. However, same is still awaited.

(b) and (g): Police reforms is an ongoing process. It is primarily the responsibility of the State/UT to implement police reforms measures to

make the police force efficient & capable and its functioning more effective, transparent and accountable. The Centre also issues advisories to the States to bring in the requisite reforms in the Police to meet the expectations of the people.

In order to improve the functioning of the police, the Union Government has set up various Commission/Committees i.e. National Police Commission (1977), Ribeiro Committee (1998), Padmanabhaiah Committee (2000), Malimath Committee on Criminal Justice (2002).

Further, the Government constituted a Review Committee headed by Shri R. S. Mooshahary to review the recommendations of the previous Commissions and Committees on Police Reforms in December 2004. The Committee submitted its report in March 2005. The Committee shortlisted 49 recommendations. The recommendations of the Review Committee have been sent to State/UT for taking appropriate action. One of the recommendations of the Review Committee was to enact a new police Act to replace the Police Act, 1861 and the Central Government set up a Drafting Committee under the Chairmanship of Dr. Soli Sorabjee who drafted a Model Police Act which also included decisions of the Hon'ble Supreme Court of India vide its judgement dated 22.09.2006 in Writ

Petition (Civil) No. 310 of 1996 titled as Prakash Singh & Ors vs Union of India And Ors. This Model Police Act was forwarded to States/UTs for consideration and appropriate action vide DO letter dated 31.10.2006.

The Ministry of Home Affairs has also issued advisories dated 22.04.2013, 21.05.2014, 12.05.2015, 21.06.2019, 22.06.2021, 13.04.2022, 27.04.2023 and 05.12.2023 to all the States/UTs to increase the representation of women police to 33% of the total strength. All the State/UTs have been requested to create additional posts of women Constables/Sub-Inspectors by converting the vacant posts of Constables/Sub-Inspectors with the aim that a women help desk is manned round the clock.

(d): The Hon'ble Supreme Court of India in its judgement dated 22.09.2006 in Writ Petition (Civil) No. 310 of 1996 titled as Prakash Singh & Ors vs Union of India And Ors issued seven directives of which first six were meant for the States/UTs while the seventh directive was related solely to the Central Government. In compliance to the seventh directives, the Central Government set up a Committee on National Security and Central Police Personnel vide O.M. dated 02.01.2007.

Table No: I Details of the funds allocated, released and utilized by the States/UTs during the last 5 years under the scheme of 'Assistance to States and UTs for Modernization of Police':

(₹ in crore)

S. No.	State	2020-21			2021-22			2022-23		
		Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received
1	Andhra Pradesh	24.46	5.83	5.83	24.46	0	0	17.73	0.443	0.44
2	Arunachal Pradesh	3.92	0	0	3.92	0	0	3.26	0.3345	0
3	Assam	26.40	0	0	26.40	9.36	8.54	11.64	3.8565	2.02
4	Bihar	27.62	19.12	9.49	27.62	0	0	27.14	0.443	0.33
5	Chhattisgarh	9.72	7.16	7.16	9.72	5.44	5.43	11.01	0.443	0.07
6	Goa	1.03	0.22	0.22	1.03	0.26	0.26	2.79	1.0245	0.94
7	Gujarat	25.58	0	0	25.58	0	0	26.67	0.544	0.27
8	Haryana	11.48	0	0	11.48	10.35	10.35	11.96	0.544	0
9	Himachal Pradesh	3.50	0.83	0.83	3.50	0	0	4.34	0.3345	0.33
10	Jammu & Kashmir	-	-	-	-	-	-	***	***	***
11	Jharkhand	9.21	0	0	9.21	0	0	11.87	1.883	0
12	Karnataka	38.37	9.14	9.14	38.37	32.54	32.54	19.19	4.7975	4.80
13	Kerala	16.11	0	0	16.11	4.48	4.48	18.59	0.443	0.44
14	Madhya Pradesh	27.11	0	0	27.11	6.78	6.78	25.15	0.443	0.44
15	Maharashtra	47.11	0	0	47.11	0	0	36.24	0.544	0
16	Manipur	9.55	0	0	9.55	0	0	4.10	0.9845	0
17	Meghalaya	3.75	0	0	3.75	0	0	3.29	2.1145	0
18	Mizoram	4.77	1.14	1.14	4.77	0	0	2.74	3.2531	2.94
19	Nagaland	10.74	0	0	10.74	17.03	17.03	3.57	0.3345	0.33
20	Odisha	15.60	0	0	15.6	3.90	3.90	13.91	0.443	0.44
21	Punjab	16.42	4.15	4.15	16.42	0	0	11.18	0.443	0.44
22	Rajasthan	31.26	13.53	11.98	31.26	13.53	12.87	21.18	0.544	0.54
23	Sikkim	1.77	0	0	1.77	1.37	1.37	2.43	0.3345	0.32
24	Tamil Nadu	34.84	0	0	34.84	0	0	44.04	0.544	0
25	Telangana	17.48	4.16	4.16	17.48	8.74	8.74	14.32	4.124	3.58
26	Tripura	7.84	5.72	5.58	7.84	6.75	5.67	3.91	0.3345	0.10
27	Uttar Pradesh	63.19	32.02	23.61	63.19	32.02	25.54	56.61	0.544	0
28	Uttarakhand	3.37	0	0	3.37	5.84	5.65	5.43	0.443	0.35
29	West Bengal	28.90	0	0	28.90	0	0	23.49	0.544	0
	Total	521.1	103.02	83.29	521.1	158.39	149.15	437.78	31.0621	19.12

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(₹ in crore)

S. No.	State	2023-24			2024-25 (As on 27.03.2025)		
		Allocation	Released	Utilization certificate received	Allocation	Released****	Utilization certificate received
1	Andhra Pradesh	9.47	0	0	19.58	4.895	0
2	Arunachal Pradesh	2.61	0	0	3.43	0	0
3	Assam	6.58	0	0	12.78	6.39	0
4	Bihar	13.94	0	0	30.09	0	0
5	Chhattisgarh	6.28	0	0	12.07	22.07	0
6	Goa	2.38	0	0	2.89	0.7225	0
7	Gujarat	13.73	6.865	6.865	29.60	7.40	7.40
8	Haryana	6.73	0	0	13.14	0	0
9	Himachal Pradesh	3.10	0.775	0.61	4.59	3.4425	2.11
10	Jammu & Kashmir	***	***	***	***	***	***
11	Jharkhand	6.70	0	0	13.05	0	0
12	Karnataka	10.18	7.635	7.64	21.24	10.62	10.62
13	Kerala	9.89	0	0	20.56	0	0
14	Madhya Pradesh	13.01	3.2525	2.80	27.90	6.975	0
15	Maharashtra	18.28	0	0	40.29	0	0
16	Manipur	2.99	0	0	4.33	0	0
17	Meghalaya	2.61	2.943	0	3.43	0	0
18	Mizoram	2.36	0	0	2.85	0	0
19	Nagaland	2.74	3.307	1.37	3.74	0.935	0
20	Odisha	7.67	10.476	9.43	15.33	7.665	0
21	Punjab	6.35	0	0	12.24	0	0
22	Rajasthan	11.11	0	0	23.43	11.715	0
23	Sikkim	2.21	2.21	2.21	2.49	1.8675	0.9978
24	Tamil Nadu	21.99	0	0	49.02	0	0
25	Telangana	7.86	5.895	5.90	15.78	3.945	3.945
26	Tripura	2.91	0	0	4.15	0	0
27	Uttar Pradesh	27.97	0	0	63.06	0	0
28	Uttarakhand	3.64	1.82	1.79	5.85	1.4625	0
29	West Bengal	12.21	0	0	26.02	6.505	0
	Total	237.5	45.1785	38.615	482.93	96.61	25.0728

*** From F.Y. 2022-23 onwards, the details of funds allocated and released to UTs are at Table No: II.

**** Release also includes Mother Sanction.

Note

I. Releases to States have varied vis-à-vis allocations. Where release is less than allocation, the same is on account of non-submission of Utilization Certificates(UCs) and where release exceeds allocation, the same is on account of releases made for incentivizing better police performance etc.

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Table No: II Details of the funds allocated, released and utilized by UTs during the year 2022-23, 2023-24 and 2024-25 under the scheme of 'Assistance to States and UTs for Modernization of Police'

(₹ in crore)

S.No.	UTs	2022-23			2023-24			2024-25 (As on 27.03.2025)		
		Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received	Allocation	Released	Utilization certificate received
1.	Andaman & Nicobar Islands	0.86	0.43	0.11	0.68	0.6345	0	0.64	0	0
2.	Chandigarh	1	0.50	0	0.73	3.5775	0	0.69	0	0
3.	Dadra & Nagar Haveli and Daman & Diu	0.66	0.33	0	0.58	0.6245	0	0.56	0	0
4.	Delhi	10.69	2.6725	0	5.52	0.544	0	4.48	2.24	0
5.	Jammu & Kashmir	6.65	0	0	3.53	0.3345	0	2.90	0	0
6.	Ladakh	0.66	0.33	0.165	0.58	0.6245	0.231	0.56	0.56	0
7.	Lakshadweep	0.58	0.29	0	0.54	0.6045	0	0.53	0	0
8.	Puducherry	1.12	0.8945	0.5241	0.82	0	0	0.75	0	0
	Total	22.22	5.447	0.7991	12.98	6.944	0.231	11.11	2.8	0

Note: UTs have been included in the ASUMP Scheme w.e.f. F.Y 2021-22. However actual release to UTs could be done only from the F.Y 2022-23 onwards, since the cabinet approved continuation of the ASUMP Scheme vide its decision dated 19.01.2022 and guidelines of ASUMP Scheme were circulated to States/UTs on 08.08.2022.